

Development of Identified Centres on Domestic Tourism

3551. SHRI. R.P. DAS : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have decided to favour selective development of a few identified centres instead of travel circuit programme on domestic tourism; and

(b) if so, whether Government have any discussion with the State Governments in this regard as the decision of the Government will seriously affect the development of other centres ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) and (b). The development of facilities for domestic tourism is a continuous process. Therefore, the Central Government in collaboration with the State Governments and the private sector would continue to develop infrastructure at identified centres of tourist importance. However, in view of constraints on resources, instead of spreading scarce resources thinly on development of a large number of tourist locations, the Department in consultation with the State Governments would concentrate on development of selected centres which are popular or have a rich potential.

Counting of past Service for Seniority of Municipal Employees

3552. PROF. M. R. HALDER : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government of India framed Delhi Municipal Corporation Service Regulations, 1959 under Delhi Municipal Corporation Act, 1957;

(b) whether said regulations provide that in matters not specifically provided for therein, the rules and regulations applicable to Government servants in Central Government shall regulate conditions of service of Municipal Officers/employees;

(c) whether in deciding the seniority of Municipal employees past service in any Government department is not to be counted both under Corporation's regulations and Central Government rules; and

(d) if so, the reasons for counting past service of some Junior Engineers in the Municipal Corporation recently promoted and being considered for promotion as Assistant Engineers or Sub-Engineers, and whether his Ministry will direct the Commissioner to take immediate action to ensure compliance of rules and regulations and provide justice to Junior Engineers whose seniority/promotion is adversely affected ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Yes, Sir.

(d) Full details are awaited from the Municipal Corporation of Delhi who have been requested in the matter.

Direct Air Service from Kanpur to Bombay, Bhopal, Madras and Hyderabad

3553. SHRI NARESH CHANDRA CHATURVEDI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have received a demand from the people of Kanpur for the introduction of direct air service from Kanpur to Bombay, Bhopal, Madras and Hyderabad with a view to promote trade; and

(b) if so, action being taken by Government thereon and the time by which it is likely to be started ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) Yes, Sir.

(b) The constraint of aircraft capacity does not permit Indian Airlines to contemplate such a service for the present. Passengers travelling between Kanpur and Bombay have, however, been provided convenient daily connections at Delhi and those travelling on sectors Kanpur, Madras/Hyderabad connections on four days at Delhi.